

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
DIVISION BENCH, CHENNAI**

TCP/528/(IB)/CB/2017

(Under Section 9 of the Insolvency and Bankruptcy Code 2016 r/w Rule 6 of
the Insolvency and Bankruptcy (Application to Adjudicating Authority)
Rules, 2016)

In the matter of

M/s. BASF INDIA LIMITED

Vs

M/s. MOSMETRO INDIA PRIVATE LIMITED.

Order delivered on 21ST of September, 2017

For the Petitioner / OC: Shri S. Satish, Advocate

For the Respondent/CD: Shri Rahul Jain, Advocate

ORDER

Per: K. ANANTHA PADMANABHA SWAMY, MEMBER (J)

1. This order is with regard to the Petition No. TCP/528/IB/CB/2017, wherein on 01.09.2017, an Order came to be passed by this Bench admitting the Application and declaring the moratorium. However, there was no proposal with regard to the name of the Interim Insolvency Resolution Professional. Therefore, vide order dated 01.09.2017, the Insolvency and Bankruptcy Board of India (IBBI) was asked to recommend the name of the Interim

Insolvency Resolution Professional in the matter. Accordingly, the Registry received the communication from IBBI on 18.09.2017 recommending the name of Ms. Chitra Srinivas. The matter has been placed before this Bench today.

2. Therefore, we hereby appoint Ms. Chitra Srinivas as Interim Insolvency Resolution Professional in the matter for the tenure of 30 days from the date of this order and direct him to cause public announcement as per Section 15 of the Insolvency and Bankruptcy Code, 2016 (I&B Code, 2016) and to make compliance with the provisions of Sections 13(2), 15, 17 and 18 of the I&B Code, 2016. Further, it is directed the Corporate Debtor and its promoters or any other person associated with the management of the Corporate Debtor to assist and co-operate with the Interim Insolvency Resolution Professional as stipulated under Section 19 of the I&B Code, 2016.

3. The Registry is directed to inform the Interim Resolution Professional to make public announcement within three days from the date the copy of the Order is received and take over the charge of the management/asset of the Corporate Debtor immediately. This shall form part of the order dated 01.09.2017.

4. The Registry is also directed to inform the name and address details of the Interim Insolvency Resolution Professional to the

Operational Creditor and the Corporate Debtor with immediate effect.
The details of Interim Insolvency Resolution Professional are as follows:-

**Ms. Chitra Srinivas,
Regn No: (IBBI/IPA-002/IP-N00249/2017-18/10734)
Flat B7, G.R. Flats,
Anbu Nagar First Street,
Valasarvakkam,
Chennai-60087
Tamilnadu
Email: schitr18@gmail.com
Mobile No: 9884355245**



K. ANANTHA PADMANABHA SWAMY

MEMBER (J)